CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 2414/1999

New Delhi this the 14th day of November, 2000 Hon'ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri V.K.Majotra, Member (A)

Dr.Hridayananda Pathak S/O Sh.T.C.Pathak r/O Indian Ordnance Factories Hospital, Muradnagar, District Ghaziabad, Uttar Pradesh.

.. Applicant

(By Advocate Shri R.S. Bains)

Versus

- 1.Union of India through Secretary, Ministry of Health, Nirman Bhawan, New Delhi.
- 2.Sara Amanda Nongrum, Merit Position No.543, C/O The Commissioner, Municipal Corporation, Delhi.
- 3.Parag Barman Merit Position Number 548, C/O P.Barman, Nayanpur, Guwahati, Assam Pin 781006.

.. Respondents

(By Advocate Shri V.S. R. Krishna

ORDER (ORAL)

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

some length, when it was pointed out to the learned counsel to the applicant that the OA suffers from non-joinder of necessary parties, namely, that UPSC as well as Ordnance Factories Board where the applicant has been appointed have not been impleaded, Shri R.S. Bains, learned counsel for the applicant seeks permission to withdraw the OA.

2. Permission to withdraw the OA is granted. Accordingly OA is dismissed as withdrawn, with liberty to proceed further in accordance with law. No costs.

(V.K.Majotra)
Member(A)

(Smt.Lakshmi Swaminathan)
Member(J)

sk